

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN  
&  
THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.

Thursday, the 4<sup>th</sup> day of June 2026 / 14th Jyaishta, 1948  
WP(PIL) NO. 114 OF 2026(S)

**PETITIONER:**

JOJO JOSE, AGED 51 YEARS, SON OF P.M JOSE,  
PERIKILAMALAYIL, CHERIKKODE P.O, SREEKANDAPURAM,  
KANNUR, KERALA, PIN - 670 631.

**RESPONDENTS:**

1. THE CHIEF SECRETARY, GOVERNMENT OF KERALA, SECRETARIAT, THIRUVANANTHAPURAM, KERALA - 695 001.
2. THE SECRETARY TO GOVERNMENT (HOME DEPARTMENT), GOVERNMENT OF KERALA, SECRETARIAT, THIRUVANANTHAPURAM, KERALA, PIN - 695 001.
3. THE SECRETARY, MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, DEPARTMENT OF PERSONNEL AND TRAINING (DOPT), NORTH BLOCK, DELHI, PIN - 110 001.
4. THE DIRECTOR, CENTRAL BUREAU OF INVESTIGATION (CBI), PLOT NO 5-B, CGO COMPLEX, LODHI ROAD, NEW DELHI, 110 003.
5. THE DIRECTOR GENERAL OF POLICE (DGP), POLICE HEADQUARTERS, VAZHUTHACAUD, THIRUVANANTHAPURAM, KERALA, PIN - 695 014.
6. ADDITIONAL DIRECTOR, DIRECTORATE OF ENFORCEMENT, A & P ARCADE, SAHODARAN AYYAPPAN ROAD (S.A. ROAD), NEAR METRO PILLAR NO. 772, KADAVANTHRA, KOCHI, PIN - 682 016.

Writ petition (Public Interest Litigation) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(PIL) the High Court be pleased to

1) Pass an interim order directing the Respondent-State Police to submit before this Hon'ble Court the present stage and status of investigation in FIR No. 0762/2026 and FIR No. 0763/2026, together with the list of accused persons identified till date, steps taken for their arrest, and details regarding seizure and preservation of digital evidence.

2) Pass such other and further interim orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

P.T.O.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(PIL) and upon hearing the arguments of SRI.RADHAKRISHNAN R., Advocate for the petitioner, SRI.AMAL PARTHASARADHY, CENTRAL GOVERNMENT COUNSEL for R3 and of GOVERNMENT PLEADER, the court passed the following:

**ORDER**

Learned Government Pleader to file a statement in the form of a report regarding the steps taken pursuant to Exhibits P2 and P3 FIR that has been lodged in the matter.

Post on 03/07/2026.

Sd/- SOUMEN SEN, CHIEF JUSTICE

Sd/- SYAM KUMAR V.M., JUDGE



**APPENDIX OF WP(PIL) 114/2026**

**Exhibit P2**

**TRUE COPY OF FIR 0762-2026 FILED BY KERALA POLICE ON DATED 27/05/2026 AGAINST IDENTIFIABLE 300 PERSONS.**

**Exhibit P3**

**TRUE COPY OF FIR 0763-2026 FILED BY KERALA POLICE ON DATED 28/05/2026 AGAINST IDENTIFIABLE 1 PERSON.**

